

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.162/MP/2017

Subject : Petition under Section 79 (1) (c) (d) (f) and other applicable provisions of the Electricity Act, 2003 seeking directions against the Respondent in relation to the Medium term open access for transfer of power from the Western Region to the Northern Region.

Date of Hearing : 23.10.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : KSK Mahanadi Power Company Limited (KSKMPCL)

Respondents : PGCIL and Others

Parties present : Ms. Swapna Seshadri, Advocate, KSKMPCL
Ms. Parichita Chowdhury, Advocate, KSKMPCL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri S.K. Niranjana, PGCIL
Shri S.K. Venkatesh, PGCIL
Shri G. Chakraborty, NLDC
Shri A. Rajan, POSOCO

Record of Proceedings

Though order was reserved in the petition on 7.8.2018, the same was listed for hearing since order in the petition could not be issued prior to one Member demitting office.

2. Learned counsels for the parties submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

3. Based on the consent of the parties, order in the petition was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**